

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 20

IA 423/2020 IN C.P. (IB)/1058(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES: **UNITY INFRAPROJECTS LIMITED**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Hita i/b Adv. Desai Diwanji for the applicant is present through VC.
Adv. Prateek Seksaria, Mihir Nerulkar a/w Munaf Virjee and Akash Agarwal for the Respondents are present through VC.

Ld. Counsel for the Applicant informs that the Respondent was likely to take adjournment as per their information. However, the Respondent is ready to argue and there appears to be confusion in the communications taken place between two.

Post this matter on **15.02.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh